NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No. 400/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company Under Section		Smt. Srikanta Sarda -Vs- Tansway Marketing Pvt Ltd. 7 IBC		

1. MR. R. Dutta, Advocate. 2. N.R. P. Annuor, Advocate & Financia / PraijAn 06/ 06/11/2017. 1. Mr. Syed E. HUDA Corporale nelson 2. MR. SARIFUL HAQUE

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the court for filing Vakalatnama. Prayer is allowed. Vakalatnama filed by the corporate debtor may be taken on record.

Ld. Counsel for the corporate debtor made a request that petitioner may be directed to serve a copy of the petition. Petitioner has already 109

served the copy on the corporate debtor. Corporate debtor may file reply within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days.

List on 21/11/2017 for admission.

Sd (Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J)

Sd